IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD.

O.A.NO. 616/95

DATE OF JUDGMENT: 9-5-95

BETWEEN:

·C.Raji Reddy

.. Applicant

And

- Director of Estates (R&D), Govt. of India, Ministry of Defence, Research & Development Organisation, R & D Estate Management Establishment, Akbar Road, Sec'bad-9.
- 2. Project Manager, Estate Management Cell, Lake Test Facility, Nagarjuna Sagar-508 202, Guntur District.

. Respondents

COUNSEL FOR THE APPLICANT: SHRI S.Lakshma Reddy

COUNSEL FOR THE RESPONDENTS: SHRI N:R.Davaraj, Sr. AXXXX.CGSC

## CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN HON'BLE SHRI R.RANGARAJAN, MFMBER (ADMN.)

CONTD .... 2.

(93)

DA 616/95.

-Dt. of Order:9-5-95.

(Order of the Divn. Bench passed by Hon'ble Justice Shri V.Neeladri Rao, Vice-Chairman)

The applicant who is working as Helper in the

Office of the Respondent No.2 in Nagarjunsagar was transferred

to Balasore in Orissa State as per Movement Order No.10007/79/

E1 dt.24-4-95 and the same is assailed in this O.A. The

transfer impugned/order was issued by Director of Estates (R&D) (Respondent No.1). Though some allegations are made against

Respondent No.2 no motive was attributed to Respondent No.1.

Respondent No.2 is sub-ordinate to Respondent No.1. Hence

it cannot be stated that Respondent No.1 was motivated against

the applicant in issuing the transfer order.

- 2. But still if the applicant is interested in making a representation to an authority higher to Respondent No.1 i.e. Scientific Advisor requesting for his transfer to Hyderab instead of Balasore as per his representation dt.4-5-95 to Respondent No.2, the applicant is free to make such a representation to the Scientific Adviser and if such a representation is going to be made by sending it by Registered Post with Acknowledgement Due, the same haft to be considered by the said authority expedetiously and preferably within one month from the date of receipt of the said representation.
- 3. In the result, this O.A. is ordered as under :-

The applicant is free to make representation to Scientific Advisor,

... 3



Ministry of Defence, Research & Development Organisation, New Delhi by sending it in Registered Post with Acknowledgement Due and if it is so submitted, the same had to be considered by the said authority expedetiously and preferably within one month from the date of receipt of the said representation.

4. The Original Application is ordered accordingly at

the admission stage itself. No costs./

(R.RANGARAJAN) Member (A)

(V.NEELADRI RAO) Vice-Chairman

Dt. 9th May, 1995. Dictated in Open Court.

avl/

Dy.Registrar(Judl)

## cgpy to:-

- 1. Director of Estates (R&O),
  Govt.of India, Ministry of Defence,
  Research & Development Organisation,
  R & D Estate Management Establishment,
  Akbar Road, Secunderabad -9.
- 2, Project Manager, Estate Management Cell, Lake Test Facility, Nagarjuna Sagar-508 202, Guntur District.
- 3. One copy to S. Lakshma Reddy, Advocate,
- 4. One copy to Shri N.R.Devaraj, Sr.CGSC.CAT.Hyd.
- 5. One copy to Library, CAT, Hyd.
- 6. One spare.

kku.

CA-616/95

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNIL HYDERABAD BENCH AT HYDERABAD.

THE HON BLE MR. JUSTICE V. NEELADRI RAO VICE- CHAIRMAN

AND

THE, HON BLE MR.R.RANGARAJAN: M(ADMN)

-ORDER/JUDGMENT:

M. A. /R. A. /C. A. No.

O.A.No.

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No. order as to costs.

To chose about Control Administrative Tribuna DESPATCH 7 7 7 8 6 1 1 A M

HYDERABAD BENCH.